

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA.No.1 in &
Petition(s) for Special Leave to Appeal(Civil).....CC.4817/2004

(From the judgement and order dated 27/05/2004 in WP 1563/04
of The HIGH COURT OF BOMBAY)

M/S. MITTLE BROTHERS & ANR.

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(With Appln(s). for permission to file SLP and exemption from filing c/c as
well as plain copy of the impugned order)
(With Office Report)

Date : 04/06/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL (VACATION BENCH)
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr.Shanti Bhushan,Sr.Adv.
Mr.P.H.Parekh,Adv.
Mr.Sameer Parekh,Adv.for
M/s PH Parekh & Co.

For Respondent (s) Mr.Pallav Shishodia,Adv.
Mr.D.N.Mishra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Permission to file SLP is granted.

Issue notice.

There will be an ad interim order staying the operation of the impugned order to the extent th
at it has directed demolition of the hoardings which are contained in the precincts proposed t
o be
:2:

added to the Heritage Buildings/Structures by the Notification dated 12th July, 1999.

This order, however, will not operate to allow any hoardings which have already been demolishe
d prior to this order to be re-erected.

It is being made clear that the parties will be at liberty to remove the hoardings directed to
be demolished at their own cost forthwith.

Tag with SLP(C)No.9957/2004 etc.

(USHA BHARDWAJ)
P.S. TO REGISTRAR

(MADHU SAXENA)
COURT MASTER